

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/MP/2021

- Subject** : Petition under Section 79(1)(c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity Act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of Regulation 7 of the Sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the guidelines issued by the Central Government for development of the Solar Parks
- Petitioner** : Rewa Ultra Mega Solar Limited (RUMSL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 Ors.
- Date of Hearing** : 13.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present** : Shri Aditya Singh, Advocate, RUMSL
Ms. Suprana Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjit Singh Rajput, CTUIL

Record of Proceedings

Rewa Ultra Mega Solar Limited (RUMSL), a Solar Power Park Developer (SPPD) under the MNRE Solar Park Scheme, has filed the instant petition for waiver of the transmission charges payable by it due to delay/ mismatch in the execution of the solar park (which is in phases) vis-à-vis the transmission system (which is executed in one go) by relaxing/ modifying the provisions of Regulations 7 & 8 of the 2010 Sharing Regulations with respect to the projects developed in solar parks.



2. Learned counsel for the Petitioner sought a short adjournment to file its rejoinder to the reply filed by the CTUIL in the matter.

3. In response to a query of the Commission, the learned counsel for the Petitioner submitted that the Petitioner has made the payment, and no amount is due on its part. The learned counsel for the CTUIL confirmed that the amount has been paid by the Petitioner.

4. The Commission directed the Petitioner to file the rejoinder by 29.9.2023, with an advance copy to the Respondents. The Commission also directed the Petitioner to file its rejoinder within the time specified and observed that no further extension of time would be granted.

5. The petition will be listed for final hearing on 11.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

